

**IN THE INCOME TAX APPELLATE TRIBUNAL
“B” BENCH MUMBAI**

**BEFORE SHRI SAKTIJIT DEY, VICE PRESIDENT &
SHRI MAKARAND VASANT MAHADEOKAR, ACCOUNTANT MEMBER**

**ITA No. 8816/Mum/2025
(Assessment Year: 2017-18)**

DCIT Circle-1(3)(1) Room No. 540, 5 th floor, Aayakar Bhavan, M. K. Road, Mumbai- 400 020	Vs.	SVC Co-Operative Bank Limited, SVC Tower, Nehru Road, Santacruz East, Mumbai-400 055
PAN/GIR No. AAAAT0177C		
(Applicant)		(Respondent)

Revenue by	Shri Annavaram Kosuri, Ld. DR
Assessee by	None

Date of Hearing	20.02.2026
Date of Pronouncement	23.02.2026

आदेश / ORDER

PER MAKARAND VASANT MAHADEOKAR, AM:

This appeal has been filed by the Revenue against the order passed by the learned Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi, dated 23.12.2023 for Assessment Year 2017-18.

2. At the outset, it is noticed that the Revenue has filed a letter dated 04.02.2026 before the Registry seeking withdrawal of the

present appeal. The said letter has been issued from the office of the Dy. Commissioner of Income Tax-1(3)(1), Mumbai. In the said communication, it has been stated that the Revenue had already filed appeal before the Tribunal vide ITA No. 1010/Mum/2024 against the order of the learned CIT(A) dated 23.12.2023. It has further been clarified that while e-filing additional grounds in the above appeal, a fresh appeal came to be inadvertently filed vide ITA No. 8816/Mum/2025 enclosing copy of the additional ground. It is, therefore, stated that since the additional ground pertains to the earlier appeal in ITA No. 1010/Mum/2024, the present appeal being ITA No. 8816/Mum/2025 is liable to be withdrawn.

3. The Revenue has accordingly requested that the fresh appeal filed vide ITA No. 8816/Mum/2025 on 18.12.2025 be treated as withdrawn.

4. The learned Departmental Representative (DR) appearing before us reiterated the contents of the letter and submitted that the present appeal was filed inadvertently and the Revenue does not wish to press the same.

5. Having considered the written request placed on record and the submission of the learned DR, we find that the Revenue has unequivocally sought permission to withdraw the present appeal. In view of the above factual position and considering that the Revenue does not wish to pursue the present appeal, we permit the withdrawal of the appeal.

6. Accordingly, the appeal filed by the Revenue in ITA No. 8816/Mum/2025 for A.Y. 2017-18 is dismissed as withdrawn.

Order pronounced in the open court on 23.02.2026.

Sd/-
(SAKTIJIT DEY)
VICE PRESIDENT

Sd/-
(MAKARAND VASANT MAHADEOKAR)
ACCOUNTANT MEMBER

Mumbai, Dated 23/02/2026
Dhananjay, Sr.PS

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / The CIT(A)
4. आयकर आयुक्त (अपील) / Concerned CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुम्बई / DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

1.

उप/सहायक पंजीकार (Asst. Registrar)
आयकर अपीलीय अधिकरण, मुम्बई / ITAT, Mumbai